

Submission of financial statement of accounts by PSUs

3239. SHRID. RAJA:
SHRI R.C. SINGH:
MS. SUSHILA TIRIYA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that many Public Sector Undertakings, both Central and State PSUs have not submitted their financial statement of accounts with the Registrar of Companies for so many years;

(b) if so, the number of PSUs, Central as well as State which have not submitted their accounts and for how many years, State-wise; and

(c) the action proposed to be taken against such PSUs?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (c) The Comptroller and Auditor General (CAG) audits the accounts of the State and Centrally, run PSUs. The audit reports of the (CAG) alongwith accounts are laid before the State Assembly for the State PSUs, and before the Parliament for Centrally run PSUs. Recently, CAG had sent a reference to this Ministry in February, 2010 requesting for action under Companies Act in case of 658 out of 867 operational State PSUs whose accounts are in arrears. Accordingly, this Ministry has addressed letters to all the State Chief Secretaries with the request to prevail upon the Chairpersons and Managing Directors of defaulting State PSUs to complete the accounts in a definite time frame. To ensure regular filing of accounts, the Ministry has issued advisories as well as show cause notices for non-filing from time to time through Registrars of Companies.

SFIO's request to trace money stashed abroad

3240. SHRI A. ELAVARASAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Serious Fraud Investigation Office (SFIO), the corporate investigating body, has been asking for power to trace money stashed abroad by corporates to carry out investigation abroad;

(b) whether SFIO is one of the agencies probing multi crore Satyam scam on which it has submitted a 14,000 page report and stated that since they are not permitted to carry out investigation abroad, it could not complete probe in the Satyam scam case;

(c) if so, the details thereof; and

(d) the action proposed by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) to (d) The Investigation of Satyam is being carried out by the Government through various investigative agencies, namely, Serious Fraud Investigation Office (SFIO), Central